The Andhra Pradesh Motor Vehicles (Amendment) Act, 1997

Act 1 of 1997

Keyword(s):
Additional Tax, Certificate of Registration, Goods Carriage, Limited Quantity of Load, Old Motor Vehicle, Operator, Owner, Passenger, Transport Vehicle
THE ANDHRA PRADESH MOTOR VEHICLES (AMENDMENT) ACT, 1997.

ACT No. 1 OF 1997

[12th March, 1997]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India as follows:-

*Received the assent of the Governor on 11th March, 1997. For Statement of Objects and Reasons, please see A.P. Gazette Part IV-A Extraordinary dated 2nd September, 1996 at P-3.

J. 391-2
Short title. 1. This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1997.

Amendment of the Second Schedule. 2. In the Second Schedule to the Andhra Pradesh Motor Vehicles Taxation Act, 1963, in class 4 of the Motor Vehicles against item (iii), in column (2), for the figure "68-00", the figure "300-00" and in column (3), for the figure "225-00", the figure "1000-00" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs and Justice,
Law Department.